

(9)

NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH, MUMBAI

T.C.P No. 897/(MAH)/2017
 CA No.

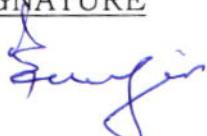
CORAM: Present: SHRI B.S.V. PRAKASH KUMAR
 MEMBER (J)

SHRI V. NALLASENAPATHY
 MEMBER (T)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF
 THE NATIONAL COMPANY LAW TRIBUNAL ON 16.08.2017

NAME OF THE PARTIES: Atul Modi/ Bharti Modi
 V/s
 Leo Fortune Infra Buildcon Pvt.Ltd.

SECTION OF THE COMPANIES ACT: I & BP Code 2016.

S. No.	NAME	DESIGNATION	SIGNATURE
1-	Sifansh Mehta	AR for Petitioner	

ORDER

TCP No.897 / I&BP/NCLT/MB/MAH/2017

The Petitioner Counsel having reported that though arrangement was entered into between the parties, since four of the cheques given in view of the understanding between the parties have been bounced, the Petitioner has made a prayer to take up this matter for hearing instead of taking memo of withdrawal filed by the petitioner into consideration.

Accordingly, list this matter for hearing on 7.9.2017.

Sd/-
V. NALLASENAPATHY
 Member (Technical)

Sd/-
B.S.V. PRAKASH KUMAR
 Member (Judicial)